

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1574 of 2019
IN
DFR No. 2263 of 2019

Dated : 27th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Sudhakara Infratech Pvt. Limited

....Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Sourav Roy
Mr. Ruchir Ranjan Rai
Mr. Harsh Anand

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

ORDER

(IA No. 1574 of 2019 – for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **03.09.2019**, subject to curing the defects, if any. Application is disposed of.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson